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Bench No. I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(I.B) No.170/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31st July, 2017, 10.30 A.M

Name of the Company		RBL Bank Ltd. -Versus- MBL Infrastructures Ltd. & Ors	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- | | | | |
|----|--|-----------------------|----------------------------|
| 1. | VINOD KUMAR KOTHARI, Pcs | } MBL Infrastructures | Nitesh Poddar
31/7/2017 |
| 2. | NITU PODDAR, Pcs | | |
| 3. | SANJEEV AHUJA
RESOLUTION PROFESSIONAL | RP (self) | <i>[Signature]</i>
31/7 |
| 4. | A.K. MITRA, Adv. | SBI | <i>[Signature]</i>
31/7 |
| 5. | B. Chakraborty, Adv. | RBL | <i>[Signature]</i>
31/7 |

ORDER

Ld. Resolution Professional, Mr. Sanjeev Ahuja, Ld. Counsels for the financial creditors are present.

I.A.No. 293/2017 and I.A.No. 297/2017 has been filed by the financial creditor, SBI, with a prayer that they may be allowed to intervene or may be added as party in C.P. No. 170/2017. There is no

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need to add the applicants as party. Applicant may file their claim before the Resolution Professional. They need not be added as party to the present proceedings.

Both the I.As are disposed of accordingly.

Resolution Professional has filed progress report, which may be taken on record. It is submitted that the next meeting of the CoC is scheduled to be held in 2nd week of August, 2017.

List the matter on 17/08/2017 for further order.



(Vijai Pratap Singh)
Member (J)